

SHRI B. S. MURTHY: Some time back the nation had taken some steps by introducing the Sharda Act. Now, again, we must take necessary steps to see that early marriages are not performed and for this social opinion is necessary.

SHRI S. K. VAISHAMPAYEN: Is the Minister aware that family planning is being opposed on narrow parochial considerations? What measures have been taken to explain the rationale behind the programme and thus to counteract this propaganda?

SHRI B. S. MURTHY: I do not think a narrow parochial basis is brought into this thing. I do not think religious grounds are brought into this.

SHRI M. P. BHARGAVA: May I know who is examining the report, whether experts in family planning are examining the report or it is the Health Ministry which is examining the report which was received in April?

SHRI B. S. MURTHY: The Health Ministry of course.

SHRI M. M. DHARIA: For effective family planning is the Government considering (1) to restrict the number of children to three to each couple, (2) to legalise abortion, (3) to use economic sanctions, (4) to apply the Bigamous Marriages Act to all citizens irrespective of religion, (5) to supply contraceptives free of charge to the citizens?

SHRI B. S. MURTHY: The norm of three has been accepted by many. As far as bigamous marriages are concerned, some States have passed legislation invalidating such marriages.

SHRI ARJUN ARORA: May I know if the Government is aware of the fact that the family planning programme is aimed against the well known economic law that early years of industrialisation everywhere lead to an increased rate of growth of population, and as such if the Government is aware of the fact that this family planning programme involving a huge waste of funds is doomed to fail?

SHRI B. S. MURTHY: It is a matter of opinion.

श्री जगन्नाथ प्रसाद पहाड़िया : श्रीमन्, अभी तक जो आपके फेमिली प्लानिंग के तरीके प्रचलित हैं उनको देखने से ऐसा पता चलता है और ऐसी आम राय है कि वे कम से कम देहातों में सफल नहीं हो सकते क्योंकि उनके उपयोग के लिये गुप्त स्थान बगैरह चाहिये तथा उनको साफ रखने के लिये भी तरीका हो, तो मैं यह जानना चाहता हूँ कि जो तरीके आज प्रचलित हैं उनके अलावा क्या कोई और तरीके अस्तित्व में कर रहे हैं या रिसर्च कर रहे हैं जिस से देहातों में इसे सफल बनाया जा सके।

SHRI B. S. MURTHY: We are always in search of new methods so that the programme will catch the imagination of the people.

DR. SHRIMATI PHULRENU GUHA: May I know whether shortage of doctors, particularly women doctors, in the rural areas is one of the greatest handicaps for the progress of the family planning programme? If so, what is the programme of the Health Ministry?

SHRI B. S. MURTHY: It is a fact that we have very few women doctors. Therefore, the Ministry has already given a scheme by means of which 500 women students were being given stipends, and during the current year we have increased the number to 1000 women students.

*164. [Transferred to the 12th May, 1966.]

मध्य प्रदेश सरकार की सिचाई योजनाएँ

*165. श्री विमलकुमार मन्नालालजी चौरड़िया : क्या सिचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि मध्य प्रदेश सरकार द्वारा कौन-कौन सी योजनाएं केन्द्रीय सरकार के पास चतुर्थ पंचवर्षीय योजना में सम्मिलित करने के लिये प्रस्तुत की गई हैं और प्रत्येक की लागत क्या है ?

**IRRIGATION SCHEMES FROM M. P.
GOVERNMENT**

•165. SHRI V. M. CHORDIA: Will the Minister of IRRIGATION AND POWER be pleased to state what are the names of irrigation schemes which have been submitted by the Government of Madhya Pradesh to the Central Government for inclusion in the Fourth Five

Year Plan and what are their respective costs?]

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (DR. K. L. RAO): A statement giving the names of the irrigation schemes proposed by the Government of Madhya Pradesh in their Preliminary Memorandum for the Fourth Five Year Plan is laid on the Table of the House.

STATEMENT

Sl. No.	Name of Scheme	Estimated cost	Remarks
		Rs. lakhs	
<i>Major schemes (proposed for IV plan)—</i>			
1	Narmada valley development (Irrigation Part)—		
	(a) Punasa	*600.00	*Total cost is being worked out, but Rs. 600.00 lakhs are proposed to be provided in the IV Plan
	(b) Bargi and Hiran fall	500.00	
2	Upper Wainganga (Seoni)	108.00	
3	Parvati (Rajgarh)	80.00	
4	Sindh (Shivpuri)	2000.00	
5	Ken Inter-State project in Chhatarpur District	1900.00	
6	Bhopal patnam (on Indravati river in Bastar district)	5000.00	
	TOTAL	9880.00	
<i>Medium Schemes—</i>			
1	Mayana	18.00	
2	Kunwarpur	30.00	
3	Vighyanala	34.00	
4	Sukta	316.00	
5	Kishanpur	22.16	
6	Biranj Valley	65.00	
7	Rupinniakhel	34.54	
8	Bichiya	59.11	
9	Chandora	58.00	
10	Phutka	14.00	
11	Bargoor	63.82	
12	Shivana	265.30	
13	Johila	33.03	
14	Bhandak	15.67	
15	Paronch	27.02	
16	Sakalda	58.25	
17	Piptiya Kumar	40.36	
18	Upper Ken	320.00	
19	Kasiyarsi	107.00	
	TOTAL	1581.26	
	GRAND TOTAL	11461.26	

† [] English translation.

†[सिंचाई तथा विद्युत मंत्रालय में राज्य मंत्री (डा० के० एस्० राव) : मध्य प्रदेश सरकार ने चौथी पंचवर्षीय योजना के लिये अपने प्राथमिक ज्ञापन में जिन सिंचाई स्कीमों का प्रस्ताव किया है उन का विवरण सभा पटल पर रखा जाता है।

विवरण

क्रम सं०	स्कीम का नाम	अनुमित लागत	रिमार्क्स
लाख रुपये			
बृहत् स्कीमों (चौथी योजना के लिये प्रस्तावित)---			
1	नबंदा घाटी विकास (सिंचाई भाग)		
	(क) पुनासा	*600.00	*कुल लागत निकाली जा रही है परन्तु चौथी योजना में 600 लाख रुपये का प्रबन्ध करने का प्रस्ताव है।
	(ख) वार्गी और हिरणफाल	500.00	
2	अपर वेन गंगा (स्योनी)	1080.00	
3	पार्वती (राजगढ़)	800.00	
4	सिंध (दिवपुरी)	2000.00	
5	छत्तरपुर जिला में केन अन्तर्राज्यीय परियोजना	1900.00	
6	भूपालपटनम (बस्तर जिला में इन्दावती नदी पर)	3000.00	
	जोड़	9880.00	
मंजली स्कीमों---			
1	मयाना	18.00	
2	कंवरपुर	30.00	
3	विघ्न्यानाला	34.00	
4	सुक्ता	316.00	
5	किशनपुर	22.16	
6	बीरंज घाटी	65.00	
7	रूपियानियाखेल	34.54	
8	बिचिया	59.11	
9	चंदोरा	58.00	

†] Hindi translation.

क्रम सं०	स्कीम का नाम	अनुमित लागत	रिमाकर्स
10	फुटका	14.00	
11	वर्गूर	63.82	
12	शिवाना	265.30	
13	जोहिला	33.03	
14	भण्डक	15.67	
15	परोंच	27.02	
16	सकलडा	58.25	
17	पिप्लिया कुमार	40.36	
18	अपर केन	320.00	
19	कमियासी	107.00	
	कुल	1581.26	
	कुल जोड़	11,461.26	

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान् यह बतलाने की कृपा करेंगे कि इन स्कीम्स में किन योजनाओं को चतुर्थ पंचवर्षीय योजना में सम्मिलित किया जा चुका है ?

DR. K. L. RAO: The Fourth Five Year Plan is not yet finalised. So it is too early to say how many schemes are included.

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान् यह बतलाने की कृपा करेंगे कि जो योजना बनाई जा रही है उसमें कुछ ऐसा अलोकेशन किया गया है कि किस प्रांत के लिये कितना सिंचाई के लिये रखा जाय ? अगर किया गया है या इसका कुछ अनुमान है तो वह मध्य प्रदेश के लिये कितना है और क्या इसका निर्णय करते समय इस बात का ध्यान रखा जायेगा कि दूसरे प्रांतों के मुकाबिले में सिंचाई के बहुत कम साधन मध्य प्रदेश में हैं, इसलिये उसके लिये अधिक अलोकेशन किया जाय ?

DR. K. L. RAO: The target for irrigation is not yet finalised. There are figures

fixed by the Planning Commission, but the targets are not yet finalised. Unless that is done the share of money which is to be spent in Madhya Pradesh on irrigation will not be known.

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान् यह बतलाएंगे कि अभी तक जितनी भिन्न-भिन्न प्रांतों से योजनाएं आई हैं उनपर कुल कितना अनुमानित खर्च है और वास्तव में हम कितना अन्दाज़न खर्च करना चाहते हैं ?

DR. K. L. RAO: I do not know exactly what the hon. Member refers to. The Madhya Pradesh Government has spent Rs. 78 crores so far in the first three Plans on irrigation projects.

SHRI R.S. KHANDEKAR: Is it a fact that the hon. Minister of irrigation and Power recently visited Panchmarhi and met the Chief Minister of Madhya Pradesh and may I know whether the Chief Minister of Madhya Pradesh said with regard to the Narmada project that since Narmada river is entirely a Madhya Pradesh river other States have no right- to share the benefits of this project?

SHRI FAKHRUDDIN ALI AHMED: It is a fact that I recently paid a visit to Madhya Pradesh and had the privilege of meeting the Chief Minister, but it is not a fact that the Chief Minister told us that since Narmada river passes through Madhya Pradesh no other State was entitled to the benefit of its water.

SHRI D. THENGARI: Were the technical advisors of the Central Government associated while finalising the scheme?

SHRI FAKHRUDDIN ALI AHMED : I do not know which scheme he is referring to.

SHRI D. THENGARI: The irrigation schemes of Madhya Pradesh. While finalising them were the technical advisors of the Central Government associated?

DR. K. L. RAO: Naturally there are lots of discussion to be held between the members of the Central Water and Power Commission and the engineers before the final list is drawn up for the Fourth Plan.

SHRI DAHYABHAI V. PATEL: Will the hon. Minister tell us whether as a result of his meeting the Chief Minister of Madhya Pradesh, Government are now in a position to go ahead with the Narmada scheme, or is that State still determined to block its progress ?

SHRI FAKHRUDDIN ALI AHMED : As I have stated earlier, it is my endeavour to meet the Chief Ministers of all the States concerned. After going to Madhya Pradesh, I have been able to ascertain the State's views. We have also the views of experts. Soon I shall fix a meeting with the Chief Ministers of Gujarat, Maharashtra and Rajasthan. Thereafter it will be my effort to bring all the Chief Ministers together in order to have an early amicable settlement of this question.

SHRI MULKA GOVINDA REDDY: I would like to know, in view of the fact (hat these river water disputes are existing between States, whether the Government of India would seriously consider the question of appointing statutory River Boards so that they can settle these matters once and for all and see that progress is not affected ?

SHRI FAKHRUDDIN ALI AHMED : It is not necessary to consider River Boards for that purpose.

श्री निरंजन वर्मा : नर्मदा घाटी योजना को कार्यान्वित करने के लिये अड़चने कौन-कौन सी आ रही हैं ?

श्री फखरुद्दीन अली अहमद : वह तो मैं इस वक्त बता नहीं सकता । हर एक स्टेट की मुश्किलफ बातें हैं और जब सब मिल कर बैठेंगे तो जो दिक्कतें हैं उन दिक्कतों को सब को मिल कर दूर करना है ।

WRITING OFF OF INCOME-TAX ARREARS OF SHRI RAM RATAN GUPTA

SHRI ARJUN ARORA : t *166. ~/ SHRI MULKA GOVINDA [REDDY;

Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 830 in. the Rajya Sabha on March 30, 1966 and state the considerations and reasons on account of which the income-tax arrears in the case of Shri Ram Ratan Gupta were written off?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT) : On the basis of enquiries made into the assets of the party and as a part of a settlement arrived at with them, it was decided to write off income-tax due from Shri Ram Ratan Gupta and his associates to the extent of Rs. 30.41 lakhs provided they paid up the remaining amount of Rs. 22 lakhs which they have since done.

SHRI ARJUN ARORA : May I know if it is not a fact that Shri Ram Ratan Gupta and his associates in 1951-52 confessed a concealed income of Rs. 1.19 crores out of which this whole episode arose and that the tax liability at first agreed to between the parties was Rs. 67 lakhs? May I know out of this Rs. 67 lakhs how much has the Government actually realised and on how many occasions the Government has written off or scaled down the liability?

tThe question was actually asked on the floor of the House by Shri Arjun Arora.